

Dated: 24, January, 2025


NOTIFICATION

In exercise of the powers available under sub section (1) of section 12 of the Panchkula Metropolitan Development Authority Act, 2021, K. Makarand Pandurang, IAS, Chief Executive Officer, Panchkula Metropolitan Development Authority a core planning cell in PMDA with following composition:-

- (i) Chief Executive Officer, PMDA (Chairman).
- (ii) All Additional Chief Executive Officers.
- (iii) All Divisional Heads.
- (iv) Joint Chief Executive Officer (Member Secretary).

All the project proposals of more than Rs. 1.00 Cr except those dealing with routine repairs and maintenance shall be placed before the 'Core Planning Cell' for consideration before submission to the Chief Executive Officer for approval.

The process to be followed by the Core Planning Cell is attached.



(K. Makarand Pandurang, IAS).
Chief Executive Officer,
Panchkula Metropolitan Development Authority,
Panchkula.

To,

1. The Additional Chief Executive Officer
2. The Joint CEO.
3. All Wing Heads
4. Notice Board/Website of PMDA

Copy to:

1. PS to CEO, PMDA

Dated: 24, January, 2025

Subject: Process being followed for considering the proposals placed before Core Planning Cell, PMDA

1. All the project proposals of more than Rs. 1.00 Cr except those dealing with routine repairs and maintenance to be implemented in GMDA shall be submitted by the Head of Division concerned to the Core Planning Cell before submission to the Chief Executive Officer for approval.
2. The proposals shall be submitted to the Joint CEO, the member secretary of the 'Core Planning Cell'. The Joint CEO shall submit the proposal to the Core Planning Cell.
3. The Joint CEO shall ensure that a meeting of the Core Planning Cell is held every Wednesday at 3:00 PM. No meeting will be held if there is no proposal for consideration.
4. The meeting of the Core Planning Cell shall be chaired by the Chief Executive Officer. If the CEO is not available, the senior most Additional CEO will chair the meeting. All Divisional Heads shall attend the meeting. If a Divisional Head is not in a position to attend the meeting, he may depute a senior officer not below the rank of SE in the Division to attend the meeting on his behalf.
5. The Joint CEO- Member Secretary, shall record the recommendations of the Core Planning Cell in the following format and submit the same to Chairman of the Core Planning Cell:-
 1. Recommended; or
 2. Remanded to the Division concerned with brief remarks; or
 3. Not recommended- Reasons to be recorded in brief
6. The Chief Town Planner shall be the repository of all information/ records of the Core Planning Cell. The Secretariat Assistance to Joint CEO- Member Secretary shall be provided by the Urban Planning Division.
7. Joint CEO shall communicate the recommendations of the Core Planning Cell to the concerned Divisional Head. If the proposal is recommended then the Divisional Head shall submit the said proposal to the CEO for his approval.